

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
AGRA BENCH, AGRA**

**BEFORE : SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

ITA No. 155/Agr/2022  
Assessment Year: 2017-18

ACIT, Central Circle, Agra.	<b>Vs.</b>	S.B. Ornaments Pvt. Ltd., Shop No. 301, Balaji Tower, 1139, 3 <sup>rd</sup> Floor, Kucha Mahajani, Chandni Chowk, New Delhi-110092, 2/56, 1-2-3, 2 <sup>nd</sup> Floor, Ram Raghu Arcade, Church Road, Agra-282002
<b>PAN : AAJCS0086N</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by	Sh. Anurag Sinha, Advocate.
Department by	Sh. Sukesh Kumar Jain, CIT(DR)

Date of hearing	11.02.2025
Date of pronouncement	11.02.2025

**ORDER**

**Per Satbeer Singh Godara, Judicial Member:**

This Revenue's appeal for assessment year 2010-11, arises against the Commissioner of Income Tax (Appeals)-4 [in short, the "CIT(A)], Kanpur's order dated 28.06.2022 in Appeal No. CIT(A)-IV/KNP/10542, involving proceedings under section 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. Heard both the parties. Case file perused.

3. It emerges at the outset that the Revenue's instant appeal involves tax effect of Rs.59,14,167 which is less than the minimum tax effect prescribed of Rs.60 lakhs in the CBDT latest Circular No. 9/2024, dated 17.09.2024.

4. Learned Departmental Representative is indeed very fair in not disputing the fact that the CBDT's foregoing tax effect circular has been made applicable with retrospective effect on all pending appeals as well. We thus reject the Revenue's instant appeal for this precise reason subject to all just exceptions.

5. This Revenue's appeal is dismissed in above terms.

***Order pronounced in the open court on 11<sup>TH</sup> February, 2025.***

**Sd/-  
(MANOJ KUMAR AGGARWAL)  
ACCOUNTANT MEMBER**

**Sd/-  
(SATBEER SINGH GODARA)  
JUDICIAL MEMBER**

Dated: 11<sup>TH</sup> February, 2025.

\*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra